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LAW DEPARTMENT

NOTIFICATION

The 1st January 2009

**S.R.O.No.1/2009**—In exercise of the powers conferred by the proviso to Article 309 read with article 233, 234 and 235 of the Constitution of India, the Governor of Orissa after consultation with Orissa Public Service Commission and the High Court of Orissa hereby makes the following rules further to amend the *Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007* namely,—

1. (1) These rules may be called the *Orissa Superior Judicial Service and Orissa Judicial Service (Second Amendment) Rules, 2008*.

(2) They shall be deemed to have come into force on 23rd August, 2007.

2. In the *Orissa Superior Judicial Service and Orissa Judicial Service Rules, 2007* in Part -III, the following provisos to rule 7 shall be added namely:—

"Provided that, in case of exigencies the vacancies may be filled up by officiating promotion for a period not exceeding one year subject to the condition that they shall have no right to continue in the post and shall stand automatically reverted on expiry of one year, if not reverted earlier.

Provided further that, period of service rendered in officiating promotion shall not be counted towards service in the cadre of District Judge for the purpose of seniority or any other incidental purpose."

[ No 20- VJ-6/2007/L ]

By order of the Governor

B. K. NAYAK

Principal Secretary to Government

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